

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR

Jaipur, the 29th day of November, 2006

ORIGINAL APPLICATION NO. 388/2006

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.J.P.SHUKLA, ADMINISTRATIVE MEMBER

Abdul Gani
s/o Noor Mohd.,
R/o 596/T/B, Carriage Railway Colony,
Gangapur City.

By Advocate : Shri S.C.Sethi

... Applicant

Versus

1. Union of India
Through General Manager,
WCR, Jabalpur.
2. DRM, WCR, Kota.
3. Sr.Divisional Medical Officer,
WCR, Kota.
4. Chief Medical Superintendent,
WCR, Kota.
5. Medical Superintendent,
Railway Hospital,
WCR, Gangapur City.

By Advocate : - - -

... Respondents

ORDER (ORAL)

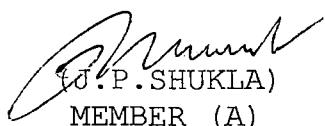
Learned counsel for the applicant submits that he wants to withdraw this OA with a liberty reserved to him to file a fresh OA on the same cause of action.

2. In view of the submission made by the learned counsel for the applicant, the applicant is

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permitted to withdraw this OA with a liberty reserved to him to file a fresh OA on the same cause of action. It will however be open for the respondents to raise all available pleas.

3. The OA stands disposed of accordingly.



J.P. SHUKLA
MEMBER (A)



(M.L. CHAUHAN)
MEMBER (J)

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